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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 6371/2020**

ABHIJIT IYER MITRA & ORS

..... Petitioners

Through: Mr.Raghav Awasthi with Mr.Mukesh
Sharma, Advocates

versus

UNION OF INDIA

..... Respondent

Through: Mr.Chetan Sharma, ASG with
Ms.Suparna Srivastava, Mr.Sahaj
Garg, Mr.Amit Gupta, Ms.Nehul
Sharma and Mr.Akshay, Advocates

AND

+ **W.P. (C) 7657/2020**

VAIBHAV JAIN & ANR.

..... Petitioners

Through: Dr. Menaka Guruswamy, Sr.
Advocate with Ms. Arundhati Katju,
Mr. Govind Manoharan & Ms.
Surabhi Dhar, Advocates along with
Vaihhav Jain and Parag Mehta
Petitioners-in-person.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Raj Kumar Yadav, Sr. Panel
Counsel for R/UOI.

AND

+ **W.P. (C) 7692/2020**

DR. KAVITA ARORA & ANR

..... Petitioners

Through: Dr. Menaka Guruswamy, Sr.
Advocate with Ms. Arundhati Katju,
Mr. Govind Manoharan & Ms.
Surabhi Dhar, Advs. with Dr. Kavita
Arora and Ms. Ankita Khanna
Petitioners-in-person.

versus

UNION OF INDIA & ANR.

..... Respondents



Through: Mr. Kirtiman Singh, CGSC with Mr.
Waize Ali Noor, G.P, Mr. Rohan
Anand and Ms.Taha Yasin, Advs. for
R/UOI.

CORAM:

HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

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08.01.2021

[VIA VIDEO CONFERENCING]

1. The counsels for the Union of India seek further time of three weeks to file counter affidavits.
2. Allowed by way of last opportunity.
3. None appears for the Government of NCT of Delhi. No counter affidavit has been filed by them also. Last opportunity is given to the Government of NCT of Delhi also to file the counter affidavit within three weeks.
4. Rejoinders, if any, be filed before the next date of hearing.
5. List on 25th February, 2021.

RAJIV SAHAI ENDLAW, J

SANJEEV NARULA, J

JANUARY 8, 2021
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